

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Video Conference

**CORAM: HON'BLE BHASKARA PANTULA MOHAN-MEMBER JUDICIAL
CORAM: HON'BLE DR.BINOD KUMAR SINHA-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 22.03.2022 AT 10:30 AM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/199/2022 in Company Petition IB/4/2022
NAME OF THE COMPANY	Bharat Waterfront Pvt Ltd
NAME OF THE PETITIONER(S)	IL & FS Financial Services Ltd
NAME OF THE RESPONDENT(S)	Bharat Waterfront Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

IA No. 199/2022:

Learned counsel for the Financial Creditor and learned counsel for the Corporate Debtor appeared via video conference.

Learned counsel for the applicant in this IA has stated that the counter has also been made a part of the same IA, seeking setting aside of the ex-parte order. Having considered the statements, this IA is allowed and counter is taken on record.

Learned counsel for the petitioner in the main CP confirms that the copy of the counter is served on him and seeks one week time to file rejoinder. Rejoinder to be filed within a weeks' time.

Matter to come up for hearing on 12.04.2022.


MEMBER (T)

Nilesh



MEMBER (J)